

NATIONAL COMPANY LAW TRIBUNAL  
COURT-V, MUMBAI BENCH

204. CP/171(MB)2021

**IN THE MATTER OF**

M/s Greenfield Estates .....Petitioner

VS

Registrar of Companies Pune .....Respondent

U/s 252 (3) of the Companies Act, 2013

**Order Delivered on 03.07.2024**

CORAM:

MS. REETA KOHLI  
MEMBER (J)

MS. MADHU SINHA  
MEMBER (T)

**Appearance through VC/Physical/Hybrid Mode:**

For the Applicant: Adv. Sanket Shah (VC)

For the Respondent:

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**ORDER**

Let fresh notice be issued to respondent no.3. Upon service the Respondent No.3 is directed to file reply by serving an advance copy with the Counsel for the Petitioner. In case no reply is filed before next date, the right of the respondent no.3 to file reply shall stand forfeited and the matter shall be heard in the absence of any reply by Respondent No.3. Adjournd to **14.08.2024**.

Sd/-  
MADHU SINHA  
Member (Technical)  
//Avdhesh K Patel//

Sd/-  
REETA KOHLI  
Member (Judicial)